

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. IA 2232/2024 IA 1815/2021 - 60(2) IA 910/2021 - 60(5) IA 1856/2021 - 60(5)
MA 1448/2018 in C.P. (IB)/1042(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024

NAME OF THE PARTIES:- Nikita S Shah Vs. Udipi Vasudev Ganesh
Nayak
IN THE MATTER OF
P & S Jewellery Ltd

Section: 60(2), Sec. 45 (1) U/s 10 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2232 of 2024:- Counsel, Pulkit Sharma a/w Smriti Shahani and Ooshma Jain appeared for the Applicant/Liquidator. Though Counsel for the Respondent was present but did not mark his appearances in the appearance sheet. Counsel appearing for the Respondent states at bar that he has instructions not to file reply in the present Application. Accordingly, list this matter for final hearing on **30.07.2024**.

MA 1448 of 2018:- Counsel, Pulkit Sharma a/w Smriti Shahani and Ooshma Jain appeared for the Applicant/Liquidator, Counsel, Harit Lakhani appeared for the Respondent no. 4, Counsel, Dipti Nagde appeared for the Respondent no. 5. Counsel appearing for the Applicant seeks amendment in the present Application to implead Ms. Nikita Shah as party who was also a tenant as per the leave and license agreement dated 21.04.2015. Let the necessary steps be taken to carry out the aforesaid amendment. List this matter on **30.07.2024**.

List all other Applications on **30.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)